GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF POWER) DELHI SECRETARIAT 8TH LEVEL, B-WING, I.P.ESTATE NEW DELHI – 110002

No.F.14(130)/ V.S.2025/Power/1373-1375 Dated: 2013/2025

To

The Dy. Secretary (Legislation), Question Branch, Delhi Vidhan Sabha, Old Secretariat, Delhi – 110054

Sub: UnStarred Question No.42

Sir,

Please find enclosed copy of reply of the UnStarred Question No.42 for 24.03.2025 (100 Copies each along with a data in PDF File Format in pen drive) for your kind information and further necessary action at your end please.

This issues with the approval of the Hon'ble Minister (Power).

Encl. As above

Yours faithfully.

Dy. Secretary (Power

Copy to:-

1. The Director, Directorate of Information and Publicity Department, Delhi Vidhan Sabha, Old Secretariat, Delhi - 110054 (150 Copies)

2. The OSD to Minister of Power, GNCTD

Dy. Secretary (Power)

विभाग का नाम :— ऊर्जा विभाग विभाग का पता :— आठवां तल, बी विंग, दिल्ली सचिवालय

अतारांकित प्रश्न संख्या–42 दिनाँक :–24.03.2025

प्रश्नकर्ता श्री प्रेम चौहान

क्या माननीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

	प्रश्न	उत्तर
क)	पूर्व मुख्यमंत्री दिल्ली सरकार द्वारा राष्ट्रीय राजधानी क्षेत्र में स्थित 1731 अनधिकृत कालोनियों में मकानों में लगने वाले बिजली के मीटर के संबंध में विभिन्न विभागों द्वारा अनापित प्रमाण—पत्र जारी करने को पूर्ण रूप से समाप्त करने के संबंध में संबंधित विभागों द्वारा क्या कोई आदेश जारी किये गये थे;	प्रमाण-पत्र के संबंध में कोई भी आदेश जारी नहीं किया गया था, यद्यपि दिल्ली विकास प्राधिकरण द्वारा उपरोक्त विषय के संबंध में आदेश पत्र दिनांक
ख)	दिल्ली विकास प्राधिकरण द्वारा उपरोक्त विषय के संबंध में आदेश पत्र जारी किये जाने के बावजूद वर्तमान मे भी उक्त विषय के संबंध में डिस्कॉम द्वारा आज तक विभिन्न बिजली कंपनियों को कोई दिशा –निर्देश जारी नहीं किये जाने क्या कारण है; और ;	ऊर्जा विभाग ने दिल्ली विकास प्राधिकरण के उपरोक्त आदेशों का सही मायने में अनुपालन करने का निर्देश सभी बिजली वितरण कंपनियों को दिया हैं। जिसकी प्रति संलग्न है (संलग्नक 'ख')
ग)	माननीय उप राज्यपाल महोदय द्वारा 5 जुलाई 2023 को बिजली सेवा को आवश्यक सेवा के रूप में मान्यता दिए जाने के बावजूद अनापत्ति प्रमाणा—पत्र के अभाव में दिल्ली की जनता को बिजली मिलने में हो रही असुविधा को देखते हुए इस सम्बन्ध में ऊर्जा मंत्रालय द्वारा विभिन्न विभागों को उचित दिशा—निर्देश जारी न करने के क्या कारण हैं ?	उपरोक्तानुसार लागू नहीं होता।

सूचना सक्षम प्राधिकारी से अनुमोदित है।

विकास पाण्डे)

(विकास पाण्डे) उप सचिव (ऊर्जा)

VIKAS PANDEY
Dy. Secretary
Department of Power
Govt. of NCT of Delhi
Delhi Secretariat, New Delhi-02



Delhi Development Authority

O/o Commissioner (LP)
First Floor, A-Block, Vikas Sadan, DDA

F.No.LPCR/F17/002/2023/PLDA/O/Odd(Land Pooling)-Pt(i)/ &3

Date: 16.10.2024

OFFICE ORDER

The urbanizable areas of Delhi as identified under Master Plan for Delhi-2021 have been declared as Land Pooling areas. Resultantly, all development in these areas is permitted through the Land Pooling Policy, 2018. No development, other than that permitted under the Master Plan, is allowed within these development areas as declared under section 12 of DD Act, 1957 barring the exclusions provided in the said Land Pooling Regulations of 2018.

- 2. In order to stop the mushrooming growth of unauthorized constructions in land pooling area and to ensure effective implementation of the Land Pooling Policy in the urbanized villages of Delhi, various preventive measures have been taken by DDA. One such step taken was regarding non issuance of new electricity connections in the development area under land pooling except for area in village Lal Dora, extended Lal Dora and PM-UDAY colonies, as communicated vide DDA's letter dated 26.06.2023.
- 3. Further, representations were received over a period of time from the public regarding problems being faced in getting fresh electricity connections in certain other areas. Therefore, exemption was given for issuance of new electricity connections were given in the following areas/categories vide letter dated 05.08.2024:
- I. Colonies regularized by MCD prior to issuance of notification of Land pooling regulations II. Land allotted to landless persons under 20 point programme III. Land Rights given in Allotted land/ Govt land / JJ colonies IV. Industry/ godown situated in non-conforming area regularized by GNCTD prior to issuance of notification of land pooling regulations.
- 4. Representations are still being received with regard to fresh electricity connections in areas within PM UDAY colonies and extended lal dora.
- 5. Clause 3(I) b of the Land Pooling Regulations, 2018 states that the policy will be applicable in the urbanizable areas as notified by DDA/Government from time to time, except the:

a. land/villages notified under Low Density Residential Area (LDRA), green belt;

b. land under unauthorized colonies (which are yet to be regularized);

VIKAS PANDEY

Dy. Secretary

Department of Power

Govt. of NCT of Delhi

Delhi Secretariat, New Delhi-02

c. built up Lal Dora areas (abadi), notified extended Lal Dora of villages;

d. lands under litigation including lands under acquisition proceedings, till the case is settled;

e. land where DDA or any other government agency has issued NOC or where the plan stands approved for development by any other government agency at the time of notification of these regulations:

f. land under notified forests/government land (use undetermined) and any other scheme of Government of NCT of Delhi for which change of land use is under process under Section 11(A) of the Act at the time of notification of these regulations;

g. pre-existing institutions which have been considered for regularization or are still under

examination by the Government;

h. land under natural drains, natural water bodies, heritage sites, flood and irrigation department, railways and airport.

In this regard, in supersession of all previous orders issued, it is hereby clarified that

1. DISCOMs may issue fresh electricity connections suo- moto for constructions within the notified PM-UDAY colonies, lal dora and extended lal dora areas by referring to the list of such areas.

For vacant patches of private land completely encircled by PM-UDAY colonies and not situated at the periphery of the boundary of PM-UDAY colonies, the DISCOMS

may issue fresh electricity connections suo-moto.

3. Cases where pre-existing permanent electricity connections were surrendered in lieu of reconstruction, renovation or change of ownership, the DISCOMS may issue fresh electricity connections suo-moto.

4. Further, the DISCOMs may follow their existing protocol prior to 26.06.2023 in

issuing fresh electricity connections in respect of the following:

i. MCD regularized colonies

ii. Plots allotted under 20 points programme

iii. Industry/godown situated in non-conforming areas regularized by GNCTD

prior to issuance of notification of land pooling regulations

iv. JJ clusters where land rights have been given by DDA or any other government agency prior to issuance of notification of land pooling regulations,

v. Government establishments,

vi. Cases where vertical and horizontal extension were added to the existing construction

Hence, in all the above instances, the DSICOMS may provide new/ renew old connections at their own level suo moto and there shall be no necessity of seeking any clarification / NOC of any kind from DDA.

Dr. Vikram Singhal

Director (Land Pooling)

Copy to:

i. PS to OSD to VC

VIKAS PANDEY
Dy. Secretary
Department of Power
Govt. of NCT of Delhi

Delhi Secretariat, New Delhi-02



DELHI DEVELOPMENT AUTHORITY OFFICE OF COMMISSIONER (LAND POOLING) OPP. TV TOWER, PITAM PURA, DELHI 110088

F.No. LPCR/F17/0002/2023/PLDA/O/o DD(Land Pooling)- Pt(1)/D- 561 Date: 05/08/2024

To

(1) The Manager, TPDDL, Delhi

(2) The Manager BSES Rajdhani Po Delhi

Subject: Clarification of new electricity connection in areas other than Lal Dora/extended Lal Dora areas and PM UDAY colonies under land pooling areas.

Please find enclosed herewith an Office Order (LPCR/F17/0002/2023/ PLDA/O/o DD (Land Pooling)- Part(1)/I/4087/2024 on the above-mentioned subject matter for your perusal and necessary action

Encl.- As stated above,

(Chandañ Dy. Director Land Pooling, Pitampura

Copy for information to-

a. OSD to Worthy VC,

b. PS to Pr. Commissioner (Land Pooling)

c. PS to Commissioner, Land Pooling
d. Director, Land Pooling

VIKAS PANDEY

Dy. Secretary Department of Power

Govt. of NCT of Delhi

Delhi Secretariat, New Delhi-02

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OFFICE ORDER

A significant number of grievances have been received through various fora, in public hearings, from MP/MLA representatives and other grievance portals of DDA and the Government of India regarding new electricity connections in Land pooling areas after the implementation of the decision taken vide MOM dated 26.06.2023. Exemption was given to Lal Dora, extended Lal Dora, PM UDAY Colonies within Land pooling areas where DISCOM were to continue to follow there existing protocol for new connections. For new connections in other areas falling within development area of 105 urbanized villages, no new connections were to be issued since authorization for new constructions in these area were to be issued by DDA subsequent to notification of the sectors. These decisions were taken in order to prevent further unauthorized constructions in such area.

As per the provisions contained in 3 (I) (e) of theRegulations for Operationalization Of Land Policy, 2018 notified with the prior approval of the Central Government, vide SRO No. 5384 (E) dated 24.10.2018, in exercise of the powers conferred by sub-section (1) of Section 57 of the Delhi Development Act, 1957 "land where DDA or any other government agency has issued NOC or where the plan stands approved for development by any other government agency at the time of notification of these regulations" is exempted from the said Policy.

Certain areas within development area have been reported which have sanction/ prior approval of various govt bodies. These areas are enumerated hereunder:

- 1. Colonies regularized by MCD prior to issuance of notification of land pooling Regulations, 2018.
- 2. Land allotted to landless person (falling within Land pooling area) under 20 point Programme by Revenue department, GNCTD.
- 3. Industry / Godown situated in Non-conforming industrial area as area notified in MPD -2021.
- 4. Govt land / allotted land/J.J colonies wherein DDA has allotted the land rights etc.

In continuation of the decision taken vide MOM dated 26.06.2023, in due consideration of the issues pertaining to aforesaid areas, the following clarifications are hereby issued for providing new electricity connections.

 a. Colonies regularized by MCD prior to issuance of notification of land pooling regulations, 2018.

MCD has regularized 567 colonies in Delhi, prior to notification of Land pooling. Some of the colonies are falling in the land pooling area. These colonies were regularized by the MCD prior to the declaration of the notification of the development area. However, all such colonies which have been regularized by MCD prior to 24.10.2018 (date of notification of the Regulations of 2018) would be cover under above mentioned Para 3 (I) (e) Regulations of 2018.

VIKAS PANDEY

Dy. Secretary

Department of Power

Govt. of NCT of Delhi

Delhi Secretariat, New Delhi-02

LPCR/F17/0002/2023/PLUA/-U/O UD(LAND PUULING)-Part(1)



b. Land allotted to landless person (falling within Land pooling area) under 20 point Programme by the concerned Departments of GNCTD.

Such land allotted prior to 24.10.2018 by the GNCTD are also covered under Para 3 (I) (e) Regulations of 2018. In such cases the concerned DISCOM may take up the matter with the concerned Departments of GNCTD, for any clarification.

c. Industry / Godown situated in Non-conforming industrial area as area notified in MPD -2021.
Such areas regularised prior to 24.10.2018 by the GNCTD are also covered under Para 3 (I) (e) Regulations of 2018. In such cases the concerned DISCOM may take up the matter with the concerned Departments of GNCTD, for any clarification.

d. Govt land / allotted land/J.J colonies wherein DDA has allotted the land rights etc.

Allotments made by by the Housing Department of DDA prior to 24.10.2018 are also covered under Para 3 (I) (e) Regulations of 2018. Housing department shall provide consolidated data of such cases to Land Pooling department, which shall then be shared with the DISCOMS.

In the aforesaid four categories of areas, the DISCOMS may follow their existing protocol for new electricity connections without making any further reference to DDA.

VIKAS PANDEY

Dy. Secretary

Department of Power Govt. of NCT of Delhi

Delhi Secretariat, New Delhi-02

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GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF POWER) DELHI SECRETARIAT, 8TH LEVEL, B-WING I.P. ESTATE, NEW DELHI – 110002

F.6/87/Power/2024/8864-8868

Dated: 28/10/2024

To,

- 1. The CEO, TPDDL, Hudson Lanes, Kingsway Camp, Delhi-110007.
- 2. The CEO, BSES (RPL), BSES Bhawan, Nehru Place, Delhi-110019.
- 3. The CEO, BSES (YPL), Shakti Kiran Building, Karkardooma, Delhi-92.

Subject: Clarification of New Electricity Connection in PM-UDAY colonies, Lal Dora and Extended Lal Dora etc.

Sir,

Please refer the following enclosed Office Orders of DDA:

- F.No. LPCR/F17/002/2023/PLDA/O/Odd(Land Pooling)-Pt(i)/83 dated 16.10.2024 of Director (Land Pooling) DDA
- F.No. LPCR/F17/002/2023/PLDA/O/o DD (Land Pooling)-Pt(i)/561 dated 05.08.2024 of Deputy Director (Land Pooling) Pitampura, DDA.

In this regard, it is directed to comply the above orders of DDA in true letter and spirit.

This issues with the approval of Competent Authority.

Yours faithfully,

Encl.: As above

(Vikás Páridey) Dy. Secretary (Power)

Copy for kind information to:

1. PS to Secretary (Power), GNCTD

2. PS to Special Secretary (Power), GNCTD

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